

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'SMC-1' : NEW DELHI  
(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

ITA No. 2107/Del/2019  
Assessment Year : 2010-11

SMT. UZMA ASIF,  
1282, HAVELI HAIDER WALI,  
BALLIMARAN,  
DELHI – 6  
(PAN: AEGPA0324K)  
(Appellant)

Vs. ITO, WARD 46(3),  
I.P ESTATE, NEW DELHI  
  
(Respondent)

Appellant by : Sh. K.P. Gangoli, Advocate  
Respondent by : Sh. Gaurav Dudeja, Sr. DR.

Date of hearing : 09.02.2021  
Date of pronouncement : 09.02.2021

**ORDER**

**PER R.K. PANDA, AM :**

This appeal by the assessee for the assessment year 2010-11 is directed against the order dated 1.2.2019 of Learned CIT(A)-16, New Delhi.

2. At the time of hearing, Ld. Counsel for the assessee has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and is ready to pay the due tax.

3. Learned Senior DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the aforesaid appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 09<sup>th</sup> February, 2021.

Sd/-

**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

Date: 09.02.2021

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar